

**Central Administrative Tribunal  
Principal Bench,  
New Delhi**

**CP No.214/2016  
in  
OA No.4060/2011**

New Delhi this the 7<sup>th</sup> day of September, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr.K.N.Shrivastava, Member (A)**

1. Shri Dharmendra  
S/o Shri Dharam Pal  
R/o A-31/69, Maujpur  
Delhi -53.
2. Shri Devender Kumar  
S/o Shri Bishan Singh  
R/o RZ-14 A, H-BLK  
Prem Nagar, Najafgarh.
3. Shri Sudhir Kumar  
S/o Shri Prahlad Singh  
R/o C-3/110, Yamuna Vihar  
Delhi – 53.
4. Shri Aprajita Pd. Singh  
S/o Shri Hukam Singh  
R/o RZ-27, B/2, Gali No.5/5  
Main Sagar Pur, Delhi - 46.
5. Shri Narendra Pal  
S/o Shri Daryao Singh  
R/o 19, Sri Nagar Ext.  
Delhi – 52.
6. Shr Krishan Kumar  
S/o Shri Sardar Singh  
R/o B-75, VPO Qutab Garh  
Delhi – 39.
7. Shri Sunil Kumar  
S/o Shri Raj Singh  
R/o 101, VPO Hiran Kudna  
Delhi – 41.
8. Shri Ashok Kumar  
S/o Shri T.S.Ram  
R/o P-126/1, Main Road Shankar Nagar Ext.  
Delhi -51.
9. Shri Suresh Kumar

S/o Shri Abhay Ram  
R/o 1010, VPO Mundka  
Delhi -41.

10. Shri Surjeet Kumar  
S/o Shri Mangat Ram  
R/o A-628, Jahangir Puri  
Delhi -33.
11. Shri Jitender Kumar  
S/o Shri N.R.Yadav  
R/o C-8/157, Yamuna Vihar  
Delhi- 53.
12. Shri Ranesh  
S/o Shri Jagdish Chander  
R/o WZ-45 B, Nagli Jalib  
B-1, Janak Puri  
Delhi -58.
13. Shri Dinesh Kumar  
S/o Shri Tara Chand  
R/o VPO Jatti Kalan  
Sonepat, Haryana.
14. Shri Sachin Panchal  
S/o Shri Satya Prakash  
R/o D-689, Ashok Vihar  
Delhi -93.

-Petitioners

(By Advocate:Shri Ajesh Luthra)

#### VERSUS

1. Shri Alok Kumar Verma  
Commissioner of Police  
PHQ, MSO Building  
I.P.Estate, New Delhi.
2. Shri Anoop Kumar Srivastava  
Secretary  
Union of India  
Ministry of Home Affairs  
North Block, New Delhi.
3. Shri Shaktikanta Das  
Secretary  
Union of India  
Ministry of Finance  
North Block, New Delhi.

-Contemnors/Respondents

(By Advocate:Shri Vijay Pandita and Shri H.K.Gangwani)

**ORDER (ORAL)****By Hon'ble Mr. V. Ajay Kumar, Member (J)**

Heard both sides.

2. When this matter is taken up for hearing, both the learned counsel submitted that the orders of this Tribunal have been fully complied with. Accordingly, the CP is closed and notices issued to the respondents are discharged. No costs.

**(K.N.Shrivastava)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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